

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:5911
ANSWERED ON:26.04.2001
DUTIES OF ENFORCEMENT WING CREATED BY OCC .
ADHIR RANJAN CHOWDHURY

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the duties, authorities and responsibilities of the newly created enforcement wing created/developed in Oil Coordination Committee or Petroleum Regulatory Authority to check malpractices, irregularities on petrol pumps, oil corporations terminals and offices;
- (b) the details of model code of conduct for this wing/department to avoid the misuse of powers;
- (c) the mode of appeal against the decisions of this wing/department or against the decisions of General Managers of the Oil PSUs;
- (d) whether the provisions of Criminal Procedure Code are applicable on their working; and
- (e) if not, the reasons for such exemptions?

Answer

MINISTER OF STATE FOR PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR)

(a) to (e): The Government have created Anti-Adulteration/Vigilance Cell in Oil Coordination Committee under the Ministry of Petroleum and Natural Gas to carry out inspections of retail outlets and LPG distributorships to check adulteration of petroleum products and other irregularities. It is proposed to empower the Cell by promulgating special orders under the Essential Commodities Act, 1955 with powers to seek records, enter premises and check diversion of naphtha, solvents and kerosene, take samples of the products and seizure, to gather information from oil companies/refineries (including joint sector, private sector and PSUs) on production and sales of decontrolled products etc. The Anti-Adulteration Cell will function under the direct supervision and control of Ministry of Petroleum and Natural Gas